

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF REVENUE
(CENTRAL BOARD OF DIRECT TAXES)

MSR/D4-NO 729
16/9/14

NOTIFICATION

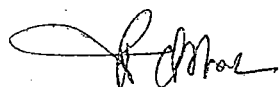
INCOME-TAX

New Delhi, the 16th September, 2014

S.O. ____ (E).— In exercise of the powers conferred by section 295 read with section 32 of the Income-tax Act, 1961 (43 of 1961), the Central Board of Direct Taxes hereby makes the following rules further to amend the Income-tax Rules, 1962, namely:-

1. (1) These rules may be called the Income-tax (8th Amendment) Rules, 2014.
(2) They shall come into force on the date of their publication in the Official Gazette.
2. In the Income-tax Rules, 1962, in the New Appendix I, in Part-A relating to Tangible Assets, under the heading III. Machinery and Plant, in item (8), in sub-item (xiii), —
 - (a) In clause (l), for the words, figures and letters “installed on or before 31st day of March, 2012”, the words, figures and letters “ installed on or after the 1st day of April, 2014” shall be substituted; and
 - (b) In clause (m), for the words, figures and letters “installed on or before 31st day of March, 2012”, the words, figures and letters “installed on or after 1st day of April, 2014” shall be substituted.

[Notification No. 43/2014, F.No.152/1/2013-TPL]


(RAJESH KUMAR BHOOT)
DIRECTOR (TPL)

Note: The principal rules were published in the Gazette of India vide notification number S.O. 969(E), dated the 26th March, 1962 and last amended vide notification number S.O. 1902(E), dated the 25th July, 2014.

Ms. Rekha
16/9/14

भारत सरकार
वित्त मंत्रालय
राजस्व विभाग
(केंद्रीय प्रत्यक्ष कर बोर्ड)

अधिसूचना

आय-कर

नई दिल्ली; तारीख 16 सितंबर, 2014

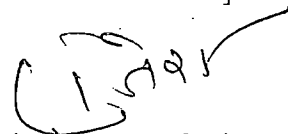
का0आ0.....(अ)- केंद्रीय प्रत्यक्ष कर बोर्ड, आय कर अधिनियम, 1961 (1961 का 43) की धारा 32 के साथ पठित धारा 295 द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, आय कर नियम, 1962 का और संशोधन करने के लिए निम्नलिखित नियम बनाता है, अर्थात् :--

- (1) इन नियमों का संक्षिप्त नाम आय कर (आठवाँ संशोधन) नियम, 2014 है ।
(2) ये राजपत्र में प्रकाशन की तारीख को प्रवृत्त होंगे ।
- आय कर नियम, 1962 के नए परिशिष्ट 1 में, मूर्त आस्तियों से संबंधित भाग -क में, शीर्ष III. मशीनरी और संयंत्र के अधीन मद (8) की उपमद (xiii) में,-

(क) खंड (ठ) में, "31 मार्च, 2012 को या उससे पूर्व प्रतिष्ठापित" शब्दों के स्थान पर, "1 अप्रैल, 2014 को या उसके पश्चात् प्रतिष्ठापित" शब्द रखे जाएंगे ;
और

(ख) खंड (ड) में, "31 मार्च, 2012 को या उससे पूर्व प्रतिष्ठापित" शब्दों के स्थान पर, "1 अप्रैल, 2014 को या उसके पश्चात् प्रतिष्ठापित" शब्द रखे जाएंगे ।

[अधिसूचना सं0...../2014, फा0सं0 152/1/2013-टीपीएल]


(राजेश कुमार भूत)
निदेशक (टीपीएल)

टिप्पण : मूल नियम भारत के राजपत्र में अधिसूचना संख्यांक का0आ0 969(अ), तारीख 26 मार्च, 1962 में प्रकाशित किए गए थे और अंतिम बार अधिसूचना संख्यांक का0आ0.1902(अ), तारीख 25/07/2014 द्वारा संशोधित किए गए ।